

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 102
(IB)-71/ND/2021

IN THE MATTER OF:

Three C Projects Pvt Ltd ... Applicant

Vs.

M/s Three C Facility Management Pvt. Ltd. ... Respondent

Order under Section 7 of IBC

Order delivered on 01.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Abhay Kaushik, Advocate
For the RP : Mr. Pulkit Srivastava, Mr. Milan Negi, Advocates

ORDER

Learned Counsel for the Applicant (through Resolution Professional of the Financial Creditor) states that though the copy of reply is received but the same is not accessible and requests that the fresh copy be sent. Learned Counsel for the Corporate Debtor undertakes to send fresh copy to the present Counsel of the Applicant during course of the day. Let the copy be served during the course of the day within 2 days. Rejoinder, if any, one week.

List for hearing on **17.08.2021**.

Sd/-

SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)